

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.875/96

Date of Order: 23.7.96

BETWEEN :

Smt. Busi Padma

.. Applicant.

AND

1. The Divisional Personnel Officer,
S.E.Rly., Waltair, Visakhapatnam.
2. The Divisional Railway Manager,
S.E.Rly., Waltair, Visakhapatnam.
3. The General Manager, S.E.Rly.,
Garden Reach, Calcutta - 43.

.. Respondents.

Counsel for the Applicant

.. Mr.B.Gajendra Reddy

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

{ Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) }

Heard Sri Gajendra Reddy, learned counsel for the
applicant and Sri C.V.Malla Reddy, learned standing counsel
for the respondents.

2. The applicant is the widow of one late Sri B.Venkata Rao
who died on 26.1.72 while working as a Driver in Locoshed,
Waltair, S.E.Rly., under R1. It is stated for the applicant
that she is the legally wedded wife of the deceased. She has
two daughters who are minor at the time of the death of the
deceased ~~had become~~ ^{and are} major now. She submits that she is in an
indigent circumstances and she is not able to maintain her family.
Under the above circumstances, she has filed number of representat.

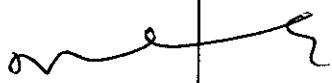
for grant of compassionate ground appointment to one of her daughters. It is ~~stated~~ that those representations are not replied so far.

3. This OA is filed praying for a direction to the respondents to consider her appointment to one of her daughters.

4. It is not known why the representations submitted by her have not been replied so far. Whenever a request for compassionate ground appointment is received the same should be disposed of in accordance with the rules. As in this case no reply has been given R1 is directed to give a suitable reply to her representation. If the representations are not available on record the representation enclosed to this OA may be perused and reply given to the applicant.

5. The OA is disposed of ^{admr} at the admission stage itself. No costs.

6. The Registry should sent a copy of this OA along with the judgement to R1.


(R. RANGARAJAN)
Member (Admn.)

Dated: 23rd July, 1996

(Dictated in Open court)

O.A.875/96.

Copy to:-

1. The Divisional Personnel Officer, S.E.Rly, Waltair, Visakhapatnam.
2. The Divisional Railway Manager, S.E.Rly, Waltair, Visakhapatnam.
3. The General Manager, S.E.Rly, Garden Reach, Calcutta-43.
4. One copy to Sri. B.Gajendra Reddy, advocate, CAT, Hyd.
5. One copy to Sri. C.V.Malla Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

8/8/96

8751a

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 23/7/96

ORDER/JUDGEMENT ✓
O.A. NO./R.A./C.P. NO.

G.A. NO.

in 8751a

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS ✓
DISMISSED
DISMISSED AS WITHDRAWN.
ORDERED/REJECTED ✓
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy
note: - copy 20A
should send
along with
July 15 1996

